SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).1895/2025

[Arising out of impugned final judgment and order dated 29-10-2024 in WP(C) No.15242/2024 passed by the High Court of Delhi at New Delhi]

SOCIAL JURIST A CIVIL RIGHTS GROUP

Petitioner(s)

VERSUS

MUNICIPAL CORPORATION OF DELHI & ANR.

Respondent(s)

FOR ADMISSION

Date: 27-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Ashok Agrawal, Adv.

Mr. Kumar Utkarsh, Adv. Mr. Manoj Kumar, Adv. Mr. Ashna Khan, Adv.

Ms. Kumari Rashmi Rani, Adv.

Ms. Rashi Jaiswal, Adv.

Mr. Vikash Kumar Goswami, Adv.

Mr. Ashish Pandey, AOR

For Respondent(s):

UPON hearing the counsel the Court made the following O R D E R

- 1. Learned counsel for the petitioner seeks and is granted two weeks' time to file the better particulars of the Rohingya families, who are stated to be residing in regular residential areas instead of a restricted makeshift camp.
- 2. Post the matter on 17.02.2025.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR